

The officers will be sent before the Services Selection Board as soon as the integration takes place.

Shri S. C. Samanta: May I know how the seniority of these officers *vis-a-vis* the Indian Army personnel was decided?

Shri Satish Chandra: Seniority has not been fixed. The Jammu and Kashmir State Forces have not been integrated so far in the Indian Army due to operational reasons. When that is done, the question will be decided.

Shri S. C. Samanta: I only wanted to know as regards part (a) what system was adopted.

Shri Charak: May I know what are the difficulties confronting the Government in the process of integration of the Jammu and Kashmir State Forces?

Shri Satish Chandra: There were operations going on in Kashmir, and the Government could not take up the question of integration so far. But it is the intention of the Government to effect that integration as early as possible. The State Forces, as I said, are completely under the control of the Government of India.

Shri Charak: Is it not a fact that operations in Kashmir ceased from 1st January 1949?

Shri Satish Chandra: There is of course a Cease Fire, but the emergency conditions exist even now.

Shri Charak: Do I take it that operations are still going on, even after the Cease Fire?

Mr. Deputy-Speaker: It is a matter of argument. They seem to be in the firing line still. Next question.

STENOGRAPHERS IN THE SECRETARIAT AND ATTACHED OFFICES

*739. **Shri Punnoose:** (a) Will the Minister of Home Affairs be pleased to state the total number of stenographers employed in the Secretariat and Attached Offices at present?

(b) How many of the above are temporary and how many permanent?

(c) How many of the above have been promoted as Superintendents in the Central Secretariat Service in the past five years?

The Deputy Minister of Home Affairs (Shri Datar): (a) 1,450.

(b) Temporary 871.
Permanent 579.

(c) 13.

Shri Punnoose: May I know whether a test was introduced and stenographers who were in service at that time were asked to appear for it?

Shri Datar: Certain tests were introduced.

Shri Punnoose: May I know whether, at that time, this test was made compulsory and passing the test was made a condition precedent to confirmation?

Shri Datar: I am not aware of this test having been made compulsory. It was open to the stenographers to appear for the examination for being eligible for promotion.

Shri B. S. Murthy: May I know whether any category of stenographers were given exemption from this test due to their period of service?

Shri Datar: Yes. Eight years service.

Shri Balakrishnan: May I know what is the total number of qualified stenographers and unqualified stenographers working in the Secretariat?

Shri Datar: I should like to have notice.

श्री रघुनाथ सिंह : उस में हिन्दी जानने वाले स्टेनो कितने हैं ?

Shri B. S. Murthy: May I know how many appeared for this examination and how many have qualified?

Shri Datar: That figure is not before me here.

Shri M. L. Dwivedi: May I know if any stenographers' scheme has been put into force, and if so, since when? Also, may I know whether it is applicable to the stenographers in service at present?

Shri Datar: Yes. There is a scheme known as the Central Secretariat Service Stenographers Scheme. That scheme is under consideration and will be implemented very soon.

Shri M. L. Dwivedi: May I know whether stenographers are still being appointed irrespective of this scheme?

Shri Datar: They have been appointed as a special case, and when the scheme comes into operation, others also will have a chance.

Shrimati Renu Chakravarty: Of the Superintendents working at present, may I know how many have been recruited directly, and how many straight from the service?

Shri Datar: I should like to have notice.

Mr. Deputy-Speaker: The question refers to stenographers, not Superintendents.

Shrimati Renu Chakravartty: It refers to Superintendents promoted from stenographers.

Shri Punnoose: May I know when this test was introduced? Also, how many promotions have been given after the introduction of this test? Also, how many persons who have passed the test have been promoted?

Shri Datar: I should like to have notice.

Shri B. S. Murthy: May I know what conditions necessitated the institution of such a test?

Shri Datar: The test was necessary in the interest of efficiency.

श्री जांगड़े : क्या मैं जान सकता हूँ कि अभी आप ने स्टेनोग्राफ़रों की जितनी संख्या बताई, उस में से हिन्दी जानने वाले कितने हैं ?

Shri Datar: I cannot give that information.

Shri V. P. Nayar: Is it a fact that in such tests temporary service was not considered and the tests were confined only to the efficiency in reporting?

Shri Datar: I do not think so.

Shri Punnoose: Are Government aware that there is widespread complaint among stenographers that their terms of service as well as their efficiency have been overlooked, and individual officers have shown favouritism in giving promotions?

Shri Datar: No favouritism has been shown at all, and the representations that have been made by these parties are under consideration.

Dr. Suresh Chandra: Is it a fact that one of the Superintendents promoted in this way has risen to the position of a Deputy Secretary in the External Affairs Ministry, and that he has acted as Charge-d' Affaires in an Indian Mission?

Shri Datar: Yes.

Dr. Suresh Chandra: What is the reason therefor?

Mr. Deputy-Speaker: I am not going to spend more time over stenographers. Next Question.

PROCESSING URANIUM AT CHOTA NAGPUR

***740. Shrimati Renu Chakravartty:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether there is a proposal for the setting up of a plant for processing Uranium at Chota Nagpur?

(b) If so, when will it be set up, what will be the expenditure incurred and from where are we importing the machinery for the same?

(c) What will be the estimated annual output of the factory?

(d) To what uses will the Uranium processed at the factory, be put?

(e) Is there also a proposal to set up a reactor nearabout, if so, where and for what purpose?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) No, Sir.

(b) to (d). Do not arise.

(e) No, Sir.

GOVERNMENT EMPLOYEES AND PEACE CONFERENCE

***741. Shri A. N. Vidyalankar:** Will the Minister of Home Affairs be pleased to state:

(a) whether action has been taken against Government employees for taking part in the activities of the Peace Conference, or for signing or getting signatures of others on the World Peace Appeal; and

(b) if so, against how many Government employees such action was taken?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be placed on the Table of the House.

Shrimati Renu Chakravartty: Does this mean that those who have associated themselves with the Conference will be victimised?

Shri Datar: There is no question of victimisation; we are considering what steps we have to take. These are not peace conferences. They are peace conferences only in name and they are far from peaceful conferences.

Shrimati Renu Chakravartty: May we know whether such information is also being gathered about those who